

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 232
144(ND)2012
IA-117/2024

IN THE MATTER OF:

M/s. Pitambara Books Pvt. Ltd. ... Applicant

Versus

M/s. Fortune Developers International Pvt. ... Respondent
Ltd & Ors.

Under Section: 397-398

Order delivered on 24.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Arun Saxena and Ms. Nalini Advocates
Sr. Arvind Nayyar, Adv. Pallavi Pratap, Adv.
Muskan Jain

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-117/2024: As prayed by Mr. Arvind Nayyar, Ld. Sr. Counsel appearing for the Applicant the IA-117/2024 is **dismissed as withdrawn**. Nevertheless, it is directed that on the date already fixed i.e. 21.05.2024, the CP-144/ND/2012 be listed on the top of the board.

In the meantime, it would be open to the Ld. Counsel appearing for the non-applicant to file his reply in IA-265/2023.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)